

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 44 OF 2019  
& IA NOS. 124 & 123 OF 2019**

**Dated: 05<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Global Energy Private Limited ..... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Anr.. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Ms. Jyotsna Khatri

Counsel for the Respondents(s) : Ms. Adishree Chakraborty for R-2

**ORDER**

Admit. Issue notice to the Respondents returnable on 15.07.2019.

It is notice that there is no Respondent No. 3 in the Cause Title. Therefore, court notice is not required. Meanwhile, affidavit of service shall be filed.

Learned counsel for the Respondents may file objections/reply if any, within four weeks' time i.e. on or before 06.05.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 21.05.2019 after duly serving advance copy to the other side.

List the matter on **15.07.2019**. In the meantime, pleadings be completed.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*Kt/pk*